

**CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH**

Original Application No. 040/00197/2020

Date of Order: This, the 07<sup>th</sup> day of October 2020

**THE HON'BLE SMT. MANJULA DAS, MEMBER (J)**

Sri Rabin Kalita  
Son of Late Krishna Kalita  
Resident of Village Cachamukh  
P.O. Kulahati, Kamrup, Assam  
Pin-781104

**...Applicant**



By Advocates: Sri M. Chanda, U. Dutta, G.J. Sharma  
& K. Abhinaba

-Versus-

1. The Union of India  
Represented by the Secretary  
To the Government of India  
Ministry of Home Affairs  
New Delhi – 110001.
2. Registrar General of Census Operations  
2/A Man Singh Road  
New Delhi.
3. Director of Census Operation  
Assam, G.S.Road, Guwahati  
Pin-781007.
4. Staff Selection Commission  
(North Eastern Region)  
Housefed Complex,  
Beltola-Basistha Road,  
P.O.Assam, Sachivalaya, Guwahati-6
5. Department of Personnel and Training,  
Represented by its Secretary, North Block  
Central Secretariat, New Delhi,  
Delhi-110001.

**...Respondents.**

## **O R D E R (ORAL)**

### **MANJULA DAS, MEMBER (J)**

This matter has been taken up through video conferencing.

2. By this O.A., applicant prays the following reliefs:-



"8(I) That the Hon'ble Tribunal be pleased to direct the respondent authorities to work out a scheme to absorb Employment Exchange sponsored employees of the Census Operations (viz. The applicant) who are retrenched thereby losing both the employment and their position in the queue in the employment exchange in terms of the decision of the Hon'ble Supreme Court in the case of Govt. of Tamil Nadu and Anr. V.G. Mohd. Ammenudeen and Others [(1999) 7SCC 499].

8.(II) That the Hon'ble Tribunal be pleased to direct the respondents for strict compliance of the provisions of the Central Civil Services (Redeployment of Surplus Staff) Rules, 1990 viz. Viz. Rule 3(2)(i), 3(2)(ii), 4(2)(i), 4(2)(ii), 4(4) and 4(2)(iv) and to appoint the applicant to any existing suitable vacant Group 'C' and 'D' posts in the Office of the respondent No. 3 or any other office in terms of the Central Civil Services (Redeployment of Surplus Staff) Rules, 1990.

8.(III) Any other reliefs as the Hon'ble Tribunal may deem fit and proper, including the cost of the case."

2. At the outset of moving this O.A., Sri M. Chanda, learned counsel appearing for the applicant submitted that he will be satisfied if a direction is issued to his client to submit this O.A. before the respondent authorities which may be considered and disposed of by them within a time frame by treating the same as a comprehensive representation.

3. As the learned counsel for the applicant prayed only for disposal of the O.A. by treating it as a comprehensive representation, I deem fit and proper to direct the respondent authorities to take a decision into the matter/representation. Accordingly, without expressing any opinion on the merit, I direct the applicant to submit this O.A. before the appropriate respondent authorities within a period of thirty days from the date of receipt of a copy of this order. On receipt of such, the respondent authorities shall treat this O.A. as a comprehensive representation and dispose of it and pass a reasoned and speaking order within a period of three months thereafter.

4. It is made clear that whatever decision to be passed by the respondent authorities shall be communicated to the applicant forthwith.

6. With the above direction, O.A. stands disposed of accordingly at the admission stage.

7. There shall be no order as to costs.

**(MANJULA DAS)  
MEMBER (J)**

